

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.220
Appeal/5(AHM)2022

Proceedings under Section 252(1)

IN THE MATTER OF:

Registrar of Companies, Gujarat
V/s
Vibrant Yarns Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 12/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : none
For the Respondent : Mr. Pankaj Shah, PCS

ORDER

None appears for the applicant.

Ld. PCS Mr. Pankaj Shah appears for the respondent.

In this case, the applicant is not appearing since last three consecutive dates i.e., since 28.03.2023. Even today despite calling the matter, non is present for the applicant.

It seems that the Applicant has lost the interest in perusing the present Appeal.

Accordingly, present appeal is dismissed in default.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)